

**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

**DATED THIS THE 18<sup>TH</sup> DAY OF JULY, 2022**

**BEFORE**

**THE HON' BLE MR. JUSTICE S.G. PANDIT**

**WRIT PETITION No.33851/2018 (GM-RES)**

**BETWEEN:**

NIHARIKA D RAO

...PETITIONER

(BY SMT. AKSHATA SHARMA, ADV. FOR  
SMT. SRUTI CHAGANT!, ADV.)

**AND:**

1. THE COMMISSIONER  
BRUHAT BENGALURU MAHANAGARA  
PALIKE  
HUDSON CIRCLE  
BANGALORE-560 002.
2. THE CHIEF HEALTH OFFICER, BBMP  
38/4, KENSINGTON ROAD  
SINDHI COLONY  
PULIKESHI NAGAR  
BANGALORE-560 042.
3. THE DIRECTOR  
NIMHANS  
HOSUR ROAD

NEAR BANGALORE MILK DAIRY  
BANGALORE-560 029.

...RESPONDENTS

(BY SMT. NANDINI C.G., ADV. FOR  
STI K.N. PUTTEGOWDA, ADV. FOR R1 & R2  
SMT. ANUSHA ASUNDI, ADV. FOR  
SRI A MADHUSUDHANA RAO, ADV. FOR R3)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA, PRAYING TO DIRECT THE R-1 & 2 AUTHORITIES TO TAKE APPROPRIATE MEASURES TO CURB THE STRAY DOG MENACE ON THE NIMHANS CAMPUS AND IN ITS RESIDENTIAL QUARTERS IN LINE WITH THE DIRECTIONS OF THIS COURT ISSUED ON 07.12.2012 IN MASTER G. JISHNU & ANR. VS BRUHAT BENGALURU MAHANAGARA PALIKE, REP., BY ITS COMMISSIONER & ORS AND REPORTED IN ILR 2013 KAR 4015 AND ETC.

THIS PETITION COMING ON FOR PRELIMINARY HEARING IN 'B' GROUP THIS DAY, THE COURT MADE THE FOLLOWING:-

### **ORDER**

The petitioner is before this Court under Article 226 of the Constitution of India praying for a direction to the 2<sup>nd</sup> respondent to take appropriate measures to curb the stray dog menace in the NIMHANS Campus and in its residential quarters in line with the directions of this Hon'ble Court issued on 07.12.2012 in **MASTER G. JISHNU AND ANR. VS. BRUHAT BENGALURU MAHANAGAR PALIKE REP. BY ITS COMMISSIONER & ORS.** Reported in **ILR 2013 KAR 4015** and to direct the

3<sup>rd</sup> respondent authority to pro-actively cooperate with the first and second respondent authorities in adopting measures to curb the stray dog menace.

2. Heard Smt. Akshata Sharma, learned counsel for Smt. Sruti Chaganti, learned counsel for the petitioner, Smt. Nandini C.G., learned counsel for Sri K.N. Puttegowda, learned counsel for respondents 1 and 2 and Smt. Anusha Asundi, learned counsel for Sri A. Madhusudhana Rao, learned counsel for the 3<sup>rd</sup> respondent. Perused the writ petition papers.

3. Respondents 1 and 2 in their statement of objection, states that the 2<sup>nd</sup> respondent visited the NIMHANS Campus on receiving the complaint and took immediate action to catch the dogs and regularly conduct antirabies tests and have also taken animal birth control measures.

4. Learned counsel for the 3<sup>rd</sup> respondent files counter enclosing nine documents indicating the steps

that are taken by the 3<sup>rd</sup> respondent. The 3<sup>rd</sup> respondent in its objection has placed on record Annexure-R5 Circular dated 27.10.2021, wherein it has constituted Animal Co-ordination Committee, to facilitate creation of harmonious campus environment under the ambit of the statutory requirement; with the coordination of local Animal Welfare Organization and BBMP and conduct periodic Animal Birth Control and vaccination programs; the monitoring of the stray animal population within the hospital and residential premises. The statement also indicates that the 3<sup>rd</sup> respondent has maintained a register of all the dogs and taking all possible steps to tackle the menace created by stray dogs.

5. Since the respondents have taken action as sought for in the petition. No other direction would be necessary in the matter at this stage. Accordingly the writ petition stands ***disposed*** of.

**Sd/-  
JUDGE**